

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 10915/2015

THE STATE OF UTTAR PRADESH

PETITIONER(S)

VERSUS

MAHESH CHANDRA & ANR.

RESPONDENT(S)

Date : 21-08-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
[IN CHAMBER]

For Petitioner(s)

Mr. Rohit Pandey, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.
For Mr. Abhish Kumar, AOR [N/P]

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Respondent No.1 could not be served and the
report is that he left his village more than six (06)
years ago.

Learned counsel for the petitioner prays that he
may be granted eight weeks' time to find out the latest
address of the respondent No.1. The prayer is allowed.

[VINOD LAKHINA]

AR-cum-PS

[ASHA SONI]

BRANCH OFFICER